

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
DOLPHIN OFFSHORE SHIPPING LIMITED OPERATING IN SHIPPING AND ALL
ANCILLARY SERVICES SUCH AS SHIP-BROKERS, SHIP AGENTS, SHIP MANAGERS, TUG
OWNERS AT MUMBAI, MAHARASHTRA

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Dolphin Offshore Shipping Limited CIN: U51900MH1990PLC057967
2.	Address of the registered office	1001, Raheja Centre 214, Nariman Point, Mumbai, Maharashtra - 400021
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Mumbai
5.	Installed capacity of main products/ services	No information available
6.	Quantity and value of main products/ services sold in last financial year	Corporate Debtor has booked a revenue of Rs. 19,592,087 (other income) as per latest unaudited financial statements of FY 2020-21 provided by the suspended board of management. However, no updated book of accounts or financial statements are available thereafter.
7.	Number of employees/ workmen	The Resolution professional has received claims from the employees/workmen. However, no information available regarding number of employees as on the CIRP commencement date.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The required details can be obtained by sending an Email at dolphincirp@gmail.com after submitting the confidentiality undertaking.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility for resolution applicants under section 25(2)(h) of the Code and further details can be obtained by sending an Email at dolphincirp@gmail.com
10.	Last date for receipt of expression of interest	15.10.2023
11.	Date of issue of provisional list of prospective resolution applicants	25.10.2023
12.	Last date for submission of objections to provisional list	30.10.2023
13.	Date of issue of final list of prospective resolution applicants	09.11.2023
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	14.11.2023
15.	Last date for submission of resolution plans	14.12.2023
16.	Process email id to submit Expression of Interest	dolphincirp@gmail.com

Date: 30.09.2023
Place: Ahmedabad

Dakshesh P. Choksi



Dakshesh Pravinchandra Choksi
Resolution Professional of Dolphin Offshore Shipping Limited (In CIRP)
IBBI Reg No.: IBBI/PA-001/IP-P00718/2017-2018/11300

Email for Correspondence: dolphincirp@gmail.com

Regd. address: Agarwal & Choksi 303-305 Vrajbhumi Complex,
Nr. Prarthana Flats, B/H Shilp Bldg, Off C G Road Navrangpura,
Ahmadabad, Gujarat -380009
AFA Valid upto: 16-04-2024

ASSET RECOVERY BRANCH Bank of Maharashtra Jamnagar, 4th Floor, 45/47, Mumbai Samachar Marg, Fort, Mumbai-400023 Tel.: 022-22630884

We inform that the description of property is as given in Gala No. G-6, Bldg. No. B-3 instead of Gala No. G-6, Bldg. No. A-3 in the Sale Notice dated 24.07.2023 in the account of M/s. Palrecha Metal Enterprises published in Free Press Journal (English) and Navshakti (Marathi) on 25.07.2023.

CORRIGENDUM

This is to inform to all the concerned persons including bonafied residents, environmental groups, NGO's and others that, the proposed Redevelopment of existing Barracks Tent, No.641 to 720 known as Shree Adarsh Co-Operative Housing Society Ltd. on plot No. S67 on CTS No. 1 (pt.) of village Oshiwara at on of Oshiwara MHADA layout, at Oshiwara Jogeshwari (W), Mumbai. Maharashtra to be developed by Owner/Developers 'M/s. Sunbeam High-tech Developers Pvt. Ltd., has been accorded Environmental Clearance from Ministry of Environment, Forest and Climate Change Department, Mantralaya, Govt. of Maharashtra vide letter No. SIA/MH/INFRA/2/425565/2023, dated : 25/09/2023, copy of the said Environmental Clearance letter is available with the Maharashtra Pollution Control Board and may also be seen at available on website at http://parivesh.nic.in

PUBLIC NOTICE

"This Corrigendum is with reference to the sale proclamation order dated 25-09-2023, published on Tuesday, 26-09-2023". MUMBAI DEBTS RECOVERY TRIBUNAL NO. 1 (Govt. of India, Ministry of Finance) 2nd Floor, Telephone Bhavan, Colaba Market, Colaba, Mumbai 400005. CORRIGENDUM/ADDENDUM/PUBLIC NOTICE R.O.No. 66-2021

IDFC First Bank Ltd ... Applicant V/s Real Value Promoters Pvt. Ltd. & Ors. ... Defendant

The Proclamation of Sale Dated 25/09/2023 issued in the captioned Recovery Proceeding inadvertently recorded the name of the Certificate Debtor No. 1. Shall be read as Real Value Promoters Pvt. Ltd. & Ors in place of Real Value Promotions & Ors. Rest of the contents of proclamation/public notice dated 25.09.2023 shall remain unchanged.

Given under my hand and seal on 28/09/2023. Sd/- (ASHU KUMAR) Recovery Officer MDRT-1, Mumbai

PUBLIC NOTICE

NOTICE is hereby given that my clients have agreed to acquire lease hold rights of plot more particularly described in the Schedule hereunder written along with the ownership rights of the premises of the building known as Umecha standing thereon situate at Bajl Prabh Deshpande Road, Vishnu Nagar, Naupada, Thane (West) 400602 from lessee and the respective owners.

ALL THAT piece and parcel of land bearing Plot No.17, Tika No.22, CTS No.5/10A admeasuring 421.52 sq. mtrs. together with the entire building known as Umecha comprising of Ground + 4 Floors standing thereon situate at Vishnu Nagar, village Naupada, Taluka and Dist. Thane and within the limits of Thane Municipal Corporation.

Sd/- 30/09/2023 VISHWAS M. KULKARNI Advocate

ADITYA BIRLA CAPITAL PROTECTING INVESTING FINANCING ADVISING Aditya Birla Finance Limited Registered Office: Indian Compound, Veraval, Gujarat 362266

REGISTERED OFFICE: 2nd Floor, DLF Centre, Sansad Marg, New Delhi - 110001. Tel: +91 11 4954 6000 Email: cihl@capitalindia.com

DEMAND NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("ACT") READ WITH SECURITY INTEREST (ENFORCEMENT) RULES, 2002 (RULES).

Table with 5 columns: Sr. No., Borrower(s), Details Of Mortgage Property, Date of Demand Notice and Date of NPA, Outstanding Amount (INR)

You are therefore called upon to pay to the Lender within the period of 60 days from the publication of this notice the aforesaid amount, along with the further interest, costs, expenses etc., accrued to be accrued thereon till the payment, failing which the Lender will take necessary action under the provisions of the Act and the Rules.

VINYL CHEMICALS (INDIA) LIMITED Regd. Office : Regent Chambers, 7th Floor, Jammal Bajaj Marg, 208, Nariman Point, Mumbai - 400 021.

Table with 4 columns: Name of Holder, Kind of securities and Face Value, No. of Securities, Distinctive Nos

Table with 5 columns: Sr. No., S.No., Hissa No., Area (HR), Assess

(Hereinafter referred to as "Said Properties" for brevity's sake) is owned & possessed by my clients 1) Athava Anand Desai & 2) Anand Bhagwan Desai as absolute Owners. At the request of the owners, I am investigating their title to the said properties.

AXIS BANK LIMITED (CIN: L51106J1930PLC020769) Structured Assets Group, 7th Floor, Corporate Office, 'Axis House', C-2, Western International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400025.

E-Auction sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 road with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Table with 5 columns: Name of the Borrower(s), Description of secured asset (Immovable property), Total Outstanding Dues (Rs.), Date of Demand Notice, Date of Possession

Notice is given to all concerned that my client Mrs. NEELEEMA NARAYAN BHUWAL is sole owner of Room No.C-7 in Charkop (1) Ajinka CHS. Ltd., at Plot No.220, Road No.RSC-3, Sector-2, Charkop, Kandivli (West), Mumbai - 400 067 and he desire to sell the said Room to the prospective purchaser/s.

Kotak Mahindra Bank Limited POSSESSION NOTICE Whereas, The Undersigned Being The Authorized Officer Of Kotak Mahindra Bank Ltd. Under The Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 (SRI Act) And In Exercise Of Powers Conferred Under Section 13(2) Read With Rule 8 Of The Security Interest (Enforcement) Rules 2002 Issued Demand Notices To The Borrowers As Detailed Hereunder, Calling Upon The Respective Borrowers To Repay The Amount Mentioned In The Said Notices Within All Costs, Charges And Expenses Till Actual Date Of Payment Within 60 Days From The Date Of Receipt Of The Same.

Public Notice NOTICE IS HEREBY GIVEN TO THE PUBLIC AT LARGE that my client has agreed to purchase and acquire Bunglow Plot No. 38, in Survey No. 32 admeasuring 4000 sq. ft. in Lakewave Society situated at Village-Dudhiwara, Taluka- Maval and more particularly described in the schedule hereunder written by way of sale exchange, mortgage, gift, trust, charge, maintenance, inheritance, possession, lease, lien or otherwise of whatsoever nature are hereby requested to make the same known in writing to the undersigned having their office at 1 & 2, Riddhi Siddhi Apartments, Opp. Gurukul School, Behind Punjab National Bank, Tilak Road, Ghakopur (East), Mumbai - 400 077, within 14days from the date hereof, failing which the claim of such person will be deemed to have been waived and/or abandoned or given up and the same shall not be entertained thereafter, and my client will proceed for the Agreement.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR DOLPHIN OFFSHORE SHIPPING LIMITED OPERATING IN SHIPPING AND ALL ANCILLARY SERVICES SUCH AS SHIP-BROKERS, SHIP AGENTS, SHIP MANAGERS, TUG OWNERS AT MUMBAI, MAHARASHTRA (Under Regulation 384C of the Inshore and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Table with 2 columns: RELEVANT PARTICULARS, Details

Public Notice NOTICE IS HEREBY GIVEN TO THE PUBLIC AT LARGE that my client has agreed to purchase and acquire Bunglow Plot No. 38, in Survey No. 32 admeasuring 4000 sq. ft. in Lakewave Society situated at Village-Dudhiwara, Taluka- Maval and more particularly described in the schedule hereunder written by way of sale exchange, mortgage, gift, trust, charge, maintenance, inheritance, possession, lease, lien or otherwise of whatsoever nature are hereby requested to make the same known in writing to the undersigned having their office at 1 & 2, Riddhi Siddhi Apartments, Opp. Gurukul School, Behind Punjab National Bank, Tilak Road, Ghakopur (East), Mumbai - 400 077, within 14days from the date hereof, failing which the claim of such person will be deemed to have been waived and/or abandoned or given up and the same shall not be entertained thereafter, and my client will proceed for the Agreement.

PUBLIC NOTICE This Public Notice is given on behalf of my client Mr. V.V. Mani (hereinafter referred to as my client). My client states that he is the present owner of 2 flat bearing nos. D-3/401 & D-3/402, Krishna Kaveri, Yamuna Nagar, Plot No. 41 (Part) Oshiwara, Andheri West, Mumbai - 400 102 (herein after referred to as the said flats nos. D-3/401 & D-3/402).

PUBLIC NOTICE ALL THAT following lands situated at revenue village Mandvi, Tal- Vasai, Dist- Palghar:-

All concerned are hereby informed that late Smt. Santosh Surendra Sharma, by an Agreement For Sale dated 23rd August 1994 had purchased a Flat No. G-4, in 'S' Wing, on Gr. Fl. area 63.66 sq. mtrs. (built-up), of "Blossom CHS Ltd.", situate at Jeeval Park, Bhayandar (East), District - Thane 401 105, along with 5 nos. shares. Cert. No. 4, Dist. Nos. 16 to 20 and she during her lifetime had lost the original Agreement For Sale dated 23rd August 1994. The said Smt. Santosh S. Sharma died intestate on 18th July 2022, leaving behind her 3 married daughters (1) Smt. Jyoti K. Dasani, (2) Smt. Mona D. Sheth & (3) Smt. Arni. Kadugu, as her only legal heirs and by a registered Deed of Release dated 18th September 2023, the said Smt. Jyoti K. Dasani, has released her 1/3rd undivided share and rights in the above said flat and shares in favour of the said Smt. Mona D. Sheth. Any persons who has come across or in possession or claiming any rights in respect of the above said Agreement or claiming rights in the above said flat and the shares, ought to intimate to me at "Legal Point", G/2-A, Komal Tower, Patel Nagar, Bhayandar (W), Pin 401 101, within 14 days from the date hereof, failing in which, it shall be deemed that such alleged rights is/are released, relinquished, waived, abandoned and not all existing to and further that no claim of whatsoever nature is existing against the above said Agreement and the above said flat.

We, Mr. Hemant R. Mhatre, hereby bring to the kind notice of general public that Environment Department, Government of Maharashtra has accorded Environmental Clearance for Proposed Building & Construction Project at S.NO 319, H.NO BI, B2, B3, B4; S.NO 327B, PLOT No 1,2,7,8 & 9 at Village: Juchandra, Taluka: Vasai, Dist: Palghar, vide letter dated 27th September 2023 bearing file No. SIA/MH/INFRA/2/429386/2023, EC Identification No. EC23B038MH157848. The copy of the clearance letter is available at http://parivesh.nic.in.

Ms TATA ELXSI Ltd., Registered Office: I T P B Road, Whitefield, Bengaluru 560048 (Karnataka) NOTICE is hereby given that the certificates for the under mentioned securities of the company have been lost/misaid and the holder of the said securities has applied to the company to release the new certificates. The company has informed the holder that the said shares have been transferred to IEPF as per IEPF rules.

Public Notice NOTICE is hereby given that my clients have agreed to acquire lease hold rights of plot more particularly described in the Schedule hereunder written along with the ownership rights of the premises of the building known as Umecha standing thereon situate at Bajl Prabh Deshpande Road, Vishnu Nagar, Naupada, Thane (West) 400602 from lessee and the respective owners.

Public Notice NOTICE is hereby given that my clients have agreed to acquire lease hold rights of plot more particularly described in the Schedule hereunder written along with the ownership rights of the premises of the building known as Umecha standing thereon situate at Bajl Prabh Deshpande Road, Vishnu Nagar, Naupada, Thane (West) 400602 from lessee and the respective owners.

Canara Bank E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Table with 3 columns: Description of the Property, Reserve Price, Earnest Money Deposit

कार्यालय नगर परिषद मल्हासगढ जिला मन्दासौर म.प्र. ऑनलाईन (Online) निविदा आमंत्रण सूचना दिनांक 27/9/2023

कार्यालय नगर परिषद मल्हासगढ जिला मन्दासौर म.प्र. ऑनलाईन (Online) निविदा आमंत्रण सूचना दिनांक 27/9/2023

साखरेच्या नफ्याला इथेनॉलचा आधार

साखरेचे खाणार त्याला देव देणार, असे जे म्हटले जाते त्याप्रमाणे साखर तयार करणारेदेखील आता अधिकाधिक नफा कमावणार हे सिद्ध होते आहे. भारत हा जगातील सर्वात मोठा साखर उत्पादन करणारा देश आहे आणि आता तर सर्वाधिक साखर निर्यात करणारा जगातील दुसऱ्या क्रमांकाचाही देश ठरला आहे. गेल्या पाच वर्षात देशभरातील साखर कारखान्यांनी तब्बल १.१८ लाख कोटी किमतीचा ऊस खरेदी केला होता. गेल्या वर्षभरात जवळपास ३ हजार ५७४ लाख टन साखर उत्पादित झाली. आणि त्यापैकी ४० हजार कोटी रुपयांच्या साखरेची निर्यातही केली. साखर उद्योगातली भारताची ऐतिहासिक कामगिरी आणि आता क्षमतेपेक्षा जास्त ऊस उत्पादन होत असल्याने आणि साखर उत्पादन तसेच त्याचे वितरणही एका उच्चांकाला जाऊन पोहचल्याने भारतातल्या साखर उद्योगाला आता इतर उत्पादनांकडेही लक्ष द्यावे लागणार आहे. किंबहुना त्यामधूनसुद्धा भरपूर उत्पन्न मिळणार असल्याने साखरेबरोबरच इथेनॉलसारख्या मोठी मागणी असलेल्या उत्पादनाकडे साखर उद्योग वळतो आहे. या उद्योगांना होत असलेला फायदा लक्षात घेता आणि एकूण असलेल्या साखरेच्या मागणीची पूर्तताही होत असल्याने इतर उत्पादनातून तितकाच मोठा नफा कमावण्याची संधी साखर कारखान्यांना उपलब्ध होते आहे. म्हणजेच साखरेचे खाणार त्याला देव देणार या म्हणीप्रमाणेच साखरेचे उत्पादन करणारे कारखान्यांनदेखील आता अधिकाधिक नफा कमावण्याची संधी मिळू लागली आहे. साखर पुरवणारेसुद्धा आता अधिकाधिक नफ्याचे मानकरी होणार आहेत. ऊसापासून साखरेची निर्मिती होत असतानाच त्याच्या मळीतून इथेनॉलचे उत्पादन केले तर ते पेट्रोलसारख्या महत्त्वाच्या इंधनाला पूरक इंधन म्हणून साहाय्यभूत ठरते आहे. गेल्या वर्षभरात साखर कारखान्यांना या इथेनॉलच्या विक्रीतून पन्नास हजार कोटींचा महसूल मिळाला. केवळ बारा टक्के इथेनॉल निर्मिती झाली आणि त्यातून जर पन्नास हजार कोटींची कमाई होत असेल तर भविष्याकाळात अधिकाधिक इथेनॉल निर्मिती करून साखरेइतकाच नफा या इथेनॉलमधून मिळवण्याची शक्यता व्यक्त होत आहे.

अतिशय महागड्या इंधनाला जर इथेनॉल पूरक ठरणार असेल तर त्यातून साखर कारखान्यांना मोठा लाभ होऊ शकतो. गेल्या दोन वर्षांमध्ये पेट्रोलमध्ये इथेनॉलचे मिश्रण केल्याने पेट्रोलच्या वापरात काही प्रमाणात कपात झाली आणि त्यातून केंद्र सरकारचे साठ ते सत्तर हजार कोटी रुपये वाचले आहेत. इंधन आयातीवर केंद्राचा प्रचंड पैसा खर्च होतो. तो अशा पद्धतीने वाचत असल्याने अधिकाधिक इथेनॉल उत्पादन व्हावे यासाठी सरकार साखर कारखान्यांना प्रोत्साहन देत आहे. जर यासंदर्भात योग्य ते नियोजन आणि उत्पादनाचे ध्येय निश्चित केले गेले तर जगातला सर्वाधिक साखर उत्पादन करणारा भारत जगातील सर्वाधिक इथेनॉल निर्माण करणारा देश म्हणूनही आपले स्थान निर्माण करू शकेल. कदाचित या उत्पादनासंदर्भात योग्य तो आराखडा तयार केला गेला, तर भारताची गरज भागवून इथेनॉलचीदेखील निर्यात करणे भारताला शक्य होऊ शकेल. परंतु सध्याच्या परिस्थितीत आपल्या देशातच प्रचंड प्रमाणात इंधन लागत असल्याने आयातीवर होणारा खर्च निम्न्यापेक्षा खाली आणण्याचा प्रयत्न केला जातो आहे. अर्थात तो एकट्या इथेनॉलमुळे होणार नाही हेही तितकेच खरे आहे. म्हणूनच इलेक्ट्रीकवर चालणाऱ्या वाहनांची निर्मिती सक्तीची केली जाते आहे.

महाराष्ट्रातील साखर उत्पादक

एकेकाळी देशाची साखरेची गरज पूर्ण करण्याकरिता सहकारी तत्त्वावरच्या साखर कारखान्यांना प्रोत्साहन दिले गेले. विशेषतः ऊस उत्पादक शेतकऱ्यांचे नुकसान होऊ नये, त्याच्या ऊसाला योग्य तो भाव तर मिळावाच, शेतीव्यवसाय फायद्यात आणण्याचादेखील त्यामध्ये उद्देश होता. महाराष्ट्रासारख्या राज्यात सहकारी तत्त्वावरचे सर्वाधिक साखर कारखाने निर्माण झाले. यापूर्वी ब्राझील हा देश हा सर्वाधिक साखर उत्पादन करणारा देश होता. परंतु देशभरातील सहकारी आणि खासगी साखर कारखान्यांची संख्या वाढत गेली. आणि आज भारताने ब्राझीललाही मागे टाकले आहे. महाराष्ट्राचा विचार केला तर आज जवळपास १९६ म्हणजे दोनशेच्या आसपास साखर कारखाने राज्यात आहेत. त्यातले १७३ सहकारी आणि तेव्हास खासगी साखर कारखाने आहेत. सहकारी चळवळीतून साखर कारखान्यांनी नोंदवलेला विक्रमही दुर्लक्षित करता येत नाही. राज्यातील ऊस उत्पादक शेतकऱ्याला या सहकारी साखर कारखान्यांनी मदतीचा मोठा हात दिला आहे यात काही शंका नाही. म्हणजेच शेतकऱ्यांना मदत करण्याच्या हेतूने आणि साखरेची गरज पूर्ण करण्याच्या उद्देशाने सुरु झालेली ही साखर कारखाना चळवळ आता अशा एका टप्प्यावर येऊन पोहचली आहे की तिने जगातील साखर उत्पादनाचा उच्चांक गाठला. वेळोवेळी अडीअडचणीत सापडणाऱ्या या साखर कारखान्यांची स्थिती आता एका मजबूत आणि व्यावसायिक साखर कारखान्यांमध्ये परावर्तित झाली आहे. साखरेचे खाणार त्याला देव देणार हीच परिस्थिती आता साखर तयार करणार तो नफा कमावणार अशा परिवर्तनापर्यंत पोहचते आहे.

इथेनॉलला मोठी मागणी

केंद्र सरकारने साखर कारखान्यांच्या अनेक अडीअडचणी दूर केल्या. स्वाभाविकपणे त्याचा काही प्रमाणात ऊस उत्पादक शेतकऱ्यांनाही लाभ झाला. अर्थात ऊसाचेही भाव वाढून मिळावेत ही शेतकऱ्यांची मागणी अद्याप कायम आहे आणि आता जर इथेनॉलमधूनही साखर कारखान्यांना नफा मिळणार असेल तर त्यातला काही वाटा निश्चितच शेतकऱ्यांनाही मिळाला पाहिजे. केंद्र सरकारने २०२५ पर्यंत वीस टक्के इथेनॉल निर्मिती करण्याचा आग्रह साखर कारखान्यांकडे धरल आहे. त्या दिशेने देशातील प्रमुख साखर उत्पादक कारखाने प्रयत्नही करीत आहेत. विशेषतः खासगी क्षेत्रातले जे साखर कारखाने आहेत त्यांनी इथेनॉलच्या निर्मितीला अधिक प्राधान्य दिले आहे. त्यांच्यादृष्टीने पेट्रोलसारख्या

सुविचार खंडाळा, रत्नागिरी. मोबा. ९४२२४००६९९

लडाई नेहमी दोन प्रकारची असते, एक अन्यायाविरुद्ध आणि दुसरी स्वतःच्या दुर्बलतेविरुद्ध. प्रो. मॉर्निंग...

पंचांग शनिवार ३० सप्टेंबर २०२३ शक १९४५ शोभननामसंवत्सर

भाद्रपद कृष्ण प्रतिपद नक्षत्र : रवत - जन्मराशी :- ००-०१ ते २१-०८ मीन २१-०९ ते २४-०० मेघ

द्वितीया श्राद्ध (पौर्णिमा श्राद्ध २, ४, ५, ११ किंवा १४ ऑक्टोबर रोजी करावे.)

मुद्रक, प्रकाशक श्री. जयश्री रमकांत खाडिलकर-पांडे यांनी हे दैनिक नवाकाळ ऑफिस आणि नवाकाळ प्रेस कारिसा दोंगट मीडिया प्रा. लि., पत्ता: प्लॉट नं. २२, दिवा एमआयडीसी, टीटीसी इंडस्ट्रियल एरिया, विष्णू नगर, दिवा, नदी मुंबई - ४००७०८ येथे छापून घेतले व नवाकाळ बिल्डिंग, १३ नवाकाळ पथ, खाडीलकर रोड, गिरगांव, मुंबई - ४००००४ येथे प्रसिद्ध केले. संपादक : रोहित रमकांत पांडे

Printed and Published by Jayshree Ramakant Khadiilkar-Pande On behalf of Navakal Office And Navakal Press. Printed at Dangat Media Pvt. Ltd., Address: Plot No.22, Digha M.I.D.C., TTC Industrial Area, Vishnu Nagar, Digha, Navi Mumbai - 400 708. Published at Navakal Building, 13 Navakal Path, Khadiilkar Road, Girgaum, Mumbai - 400 004. Editor - Rohit Ramakant Pande

फॉर्म जी डॉल्फिन ऑफिशर आणि शिप लिमिटेडसाठी स्वास्त्याच्या अभिव्यक्तीकरिता आमंत्रण

प्रस्तुत तपशील Table with columns: अ. क्र., नाव, पत्ता, उमेदवारीची तारीख, संपर्क क्र. etc.

सही - दरोडा प्रतिपदक सोकर डॉल्फिन ऑफिशर आणि शिप लिमिटेडचे विजेतक स्वास्त्याकरिता आमंत्रण

भारतीय खेळाडूंकडून पदकांची लयलूट नेमबाजीत पलकला सुवर्ण! ईशाला रौप्य

आशियाई क्रीडा स्पर्धेच्या सहाव्या दिवशीही आज भारताच्या खेळाडूंनी पदकांची लयलूट केली. नेमबाजी स्पर्धेत १० मीटर एअर पिस्तूल वैयक्तिक प्रकारात भारताच्या १७ वर्षीय पलक गुलियाने सुवर्णपदक आणि १८ वर्षीय ईशा सिंगने रौप्यपदक पटकाविले. या स्पर्धेत चार पदकांवर नाव कोरणारी ईशा सिंग आणि पलकचे देशभरात कौतुक होत आहे. भारताचे आतापर्यंत एकूण ३२ पदके जिंकली आहेत. त्यात ८ सुवर्ण, १२ रौप्य आणि १२ कांस्य पदके आहेत.



हाँगझोऊ भारताला पहिले पदक महिलांच्या १० मीटर एअर पिस्तूल सांघिक प्रकारात मिळाले. इशा सिंग, पलक आणि दिव्या टी. एस. यांचा समावेश असलेल्या भारतीय संघाने रौप्यपदक जिंकले. त्यांनी अंतिम फेरीत १७३१ स्कोअर केला. या प्रकारात चीनच्या संघाने १७३६ स्कोअर करत सुवर्णपदक जिंकले, तर

कृष्मालाला कांस्यपदक मिळाले. पलकचे पदक आहे. दिव्या टी. एस., पलक आणि ईशाचे देशभरात कौतुक होत असताना त्यांचे पंतप्रधान नरेंद्र मोदी यांनीदेखील अभिनंदन केले. 'या तिथींनाही भविष्यातील कामगिरीसाठी शुभेच्छा. त्यांच्या या यशामुळे पुढील अनेक खेळाडूंना प्रेरणा मिळणार आहे, असे मोदी म्हणाले.'

भारतीय महिला संघाला स्काॅशमध्ये कांस्यपदक

हाँगझोऊ आपले रौप्यपदक निश्चित केले. या पराभवामुळे भारताला कांस्यपदकावर समाधान मानावे लागले आहे.

नेत्रदीपक गोममध्ये नेत्रदीपक पुनरामान केले. परंतु ते पुरेसे ठरले नाही आणि तिला ०-३ असा पराभव पत्करावा लागला.

जाहीर सूचना तमाम जनतेस यादारे सूचना देण्यात येते की, मावळ येथे स्थित लेकवू सोसायटीमधील स्पोर्ट्स क्लब...

जाहीर सूचना तमाम जनतेस यादारे सूचित करण्यात येते की, डॉ. उद्दण्णी हेल्थ केअर सॉल्यूशन्स लिमिटेडच्या (परिस्मापनामध्ये) व्या...

बोपन्ना-भोसलेंनी मिश्र दुहेरीत रौप्यपदक निश्चित केले

हाँगझोऊ तेनिसमध्ये रौप्यपदक निश्चित झाले आहे. त्यांनी चान हाओ चिंग आणि यू ह्म्यु या तैवानच्या जोडीचा समाप्तायनमध्ये पराभव केला. त्यांनी जरी रौप्य पदक निश्चित केले असले तरी त्यांचा डोळा हा सुवर्ण पदकावरच असणार आहे.

जाहीर सूचना सर्व जनेतरेस कळविण्यात येते की, गाव मीजे नाणिकपुर, ता. वसई, जि. पालघर, येथील स. नं. ४१, हिस्सा नं. १६/२, एकूण क्षेत्र ०-०-३०-०० हे आर. बी. सी. आकार क्र. ०-५३ पैसे, ही मिळकत फिलोमिना आवर्तक याज्ञ व इतर हयांच्या मालकीची व कळोवहीवादीची असून सादर मिळकत त्यांनी आमचे अशिलेस कायमत्ववरील विनाय देण्याचे ठरविले आहे...

जाहीर सूचना तमाम जनतेस यादारे सूचित करण्यात येते की, डॉ. उद्दण्णी हेल्थ केअर सॉल्यूशन्स लिमिटेडच्या (परिस्मापनामध्ये) व्या...

जाहीर सूचना संस्थेच्या भांडवल/मानवसंसाधन विभाग हातावर असलेल्या सर्व विभागांवर आर्थिक निष्ठाविरुद्ध...

जाहीर सूचना तमाम जनतेस यादारे सूचना देण्यात येते की, डॉ. उद्दण्णी हेल्थ केअर सॉल्यूशन्स लिमिटेडच्या (परिस्मापनामध्ये) व्या...

फॉर्म बी सार्वजनिक उद्योषणा (भारतीय नादारी आणि दिवाळखोरी मंडळ (परिस्मापन प्रक्रिया) विनियमन, २०१६ चा विनियमन ११)

Table with columns: क्र. संख्या, विवरण, तपशील, आशापुरा गारमेट्स लिमिटेडच्या हिताधारकांचे लक्ष वेधण्यासाठी